

Flyovers in Delhi

1632. SHRI M. V. CHANDRA-SHEKARA MURTHY:

SHRI V. SREENIVASA PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the decision to construct certain flyovers in the capital has been pending with the Delhi Urban Arts Commission for a considerable time,

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to have the matter expedited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) The Delhi Urban Art Commission has cleared 6 out of the 9 proposals of the Delhi Administration for construction of flyovers in the capital. The remaining 3 proposals are being discussed by the Commission with the Delhi Administration and other concerned agencies to take into account the different aspects concerning construction of flyovers and to reach an agreement.

Regularisation of Government accommodation

1633. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 8977 on May 16, 1990 and state:

(a) whether there was a proposal to regularise the Government accommodation in the names of the married daughters;

(b) if so, the details of progress made so far;

(c) whether there is also a proposal to regularise the accommodation in the names of the daughter-in-law of

the retiring/deceased Government servants;

(d) if so, the details thereof and if not, the steps taken to regularise the accommodation in their names also;

(e) whether it is proposed not to remove from Government accommodation the retiring Government servant or the family of the deceased Government servant till such time the DDA allots a flat to him in case he is registered with the DDA for a flat as a social security to the family; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Yes, Sir. The proposal is under active consideration.

(c) and (d) No, Sir. In view of the acute shortage of General Pool accommodation, it is not possible to extend the scope of this concession in the cases of daughters-in-law.

(e) and (f) No, Sir. It would be discriminatory to treat the DDA registrants differently from the other retired Govt. employees. It would also not be possible to block the houses by continuing the allotments indefinitely in favour of retired Govt. employees when large number of serving employees have to wait for long years to get allotment.

Regularisation of sale and purchase of plots

1634. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have regularised the sale and purchase of plots, land, shops etc. on power of attorney in Delhi;

(b) whether the Government are likely to get good revenue from such transactions, and if so, the details;

(c) whether a number of representation have been received against regularisation of cases of power of attorney on exorbitantly high rates; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The DDA had opened a scheme of regularisation of transaction of general power of attorney during May, 89 to March, 90. Under this scheme sale permission was granted in 248 cases in respect of built up residential plots and a sum of Rs. 10,74,24,648 was received towards payment of 50% unearned increase charged for regularisation of such transactions.

(c) and (d) The information is being collected and will be laid on the Table of the Sabha.

Out of turn allotment of Government Accommodation

1635. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government servants allotted residential accommodation, type-wise, in Delhi on out of turn basis from January, 1990 to March, 1991;

(b) the specific grounds for making out-of-turn allotments;

(c) the total number of requests received during the above period; and

(d) the number of cases for out-of-turn allotment rejected during the above period and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The number of Government servants allotted residen-

tial accommodation out of turn during January, 1991 to March, 1991 is as follows:

Type A—	215
Type B—	287
Type C—	299
Type D—	136
Type E—	118
Type Spl.	19
Hostel	— 20
Total	— 1094

(b) Ad-hoc (out-of-turn) allotments are made in relaxation of the Allotment of Govt. Residence (General Pool in Delhi) Rules, 1963 as per SR-317-B-25. These are given inter alia, to the following categories of Government servants:

- (i) Wards and spouses of retiring/deceased allottees;
- (ii) Physically handicapped persons;
- (iii) Patients suffering from specified diseases like T.B., Cancer, etc.
- (iv) Personal staff of certain VIPs like Ministers, Judges of the Supreme Court, Dy. Chairman, Planning Commission, etc.
- (v) Key personnel in the Prime Minister's Office;
- (vi) Cases in which requests on compassionate and other grounds are received.

(c) and (d) No such separate statistics is maintained.

Clinical photographic department in L.N.J.P. Hospital, Delhi

1636. SHRI ROSHAN LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the hospital authorities of Lok Nayak Jai Prakash Nara-